

DJA-I/550/1993

**HIGH COURT OF KARNATAKA,
BENGALURU.**

Dated: 15.07.2021.

C I R C U L A R

The General Secretary, the National Federation of the Blind, Karnataka State Branch, Bengaluru vide his letters dated 24.06.2021, 12.07.2021 and reminder dated: 06.07.2021 has requested to exempt the Physically Disabled/Visually Impaired Officers/Officials working in the District Judiciary in the State from attending the office during the COVID-19 pandemic period as per the Government Circular dated 05.07.2021.

Therefore, in view of the Circular dated 05.07.2021 of the State Government, the Physically Disabled/Visually Impaired employees working in the District Judiciary in the State are hereby exempted from attending the office till 19.07.2021.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

**(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL**

Contd...2

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
 2. All the Prl. District & Sessions Judges in the State.
 3. The Chief Judge, Court of Small Causes, Bengaluru & Mysuru.
 4. All the Prl. Judges, Family Courts in the State.
 5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State.
 6. The Central Project Co-ordinator, with a request to web-host the above circular in the High Court Website.
 7. Circular copy.
 8. Office copy.
- With a request to circulate the copy of the Circular amongst all the Judicial Officers working in your unit.